

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).4053/2023

(Arising out of impugned final judgment and order dated 20-05-2022 in CRLA No. 739/1982 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

NANHU

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 51128/2023 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL CUSTODY CERTIFICATE

IA No. 51124/2023 - EXEMPTION FROM FILING O.T.)

Date : 08-05-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Anilendra Pandey, AOR
Mr. Viraat Tripathi, Adv.
Mr. Priyanshu Upadhyay, Adv.
Mr. Aditya Varun Bhat, Adv.
Mr. Gangesh Kumar Jha, Adv.
Mr. Parth Upadhyay, Adv.
Mr. Anilendra Pandey, Aor, Adv.

For Respondent(s) Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the respondent-State seeking adjournment, adjourned for four weeks.

(RADHA SHARMA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)